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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 38/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

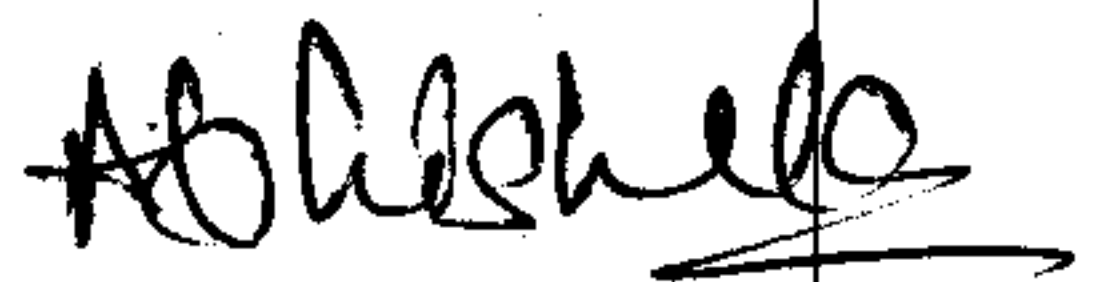
Name of the Company: Anushka Security Services Pvt Ltd.
(Ajay Singh Yadav)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

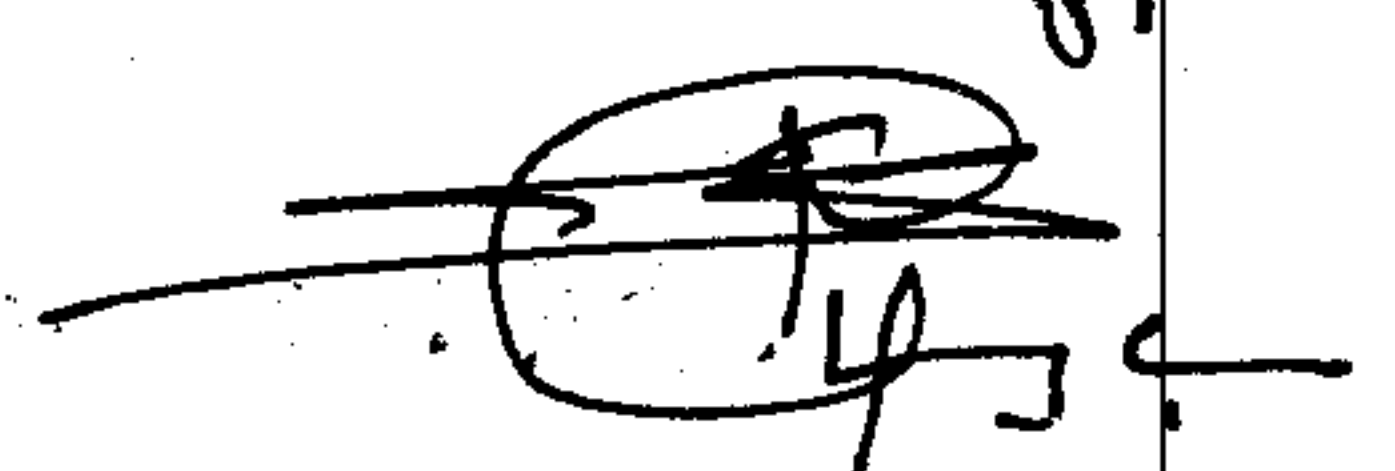
1. ABHISHEK MODI

AR



2. SAMANK MOHABE

AR



ORDER

Learned PCS Mr. Abhishek Modi with Learned PCS Mr. Samank Mohabe present for Appellant. None present for ROC.

Appellant not complied with direction dated 24.10.2017.

Appellant is directed to issue notice of date of hearing along with copy of application and along with copy of this order on ROC and shall file proof of service.

ROC shall file its objections, if any.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 20.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.